श्री राम अवधेश सिंह: हां, यह कर दीजिए, तब तो ठीक है। ग्राप वहां सरप्राईज विजिट करिए, जैसे देखिये हमारे गौसिखिया, ग्रादमी बिहार का मुख्य मंत्री, जो लालू यादव हैं, उसने छापा मार-मार कर के कितनी जगह पकड़ लिया, श्राप भी दो-चार जगह छापा मारिये कि पत्थर पर कितना राख डाल कर ग्रापको कोयला दिखा रहे हैं ग्रौर वह कह रहा है कि एक लाख दो लाख टन है। इस तरह से भारत सरकार की सम्पति को लट कर, धाटे में डाल कर श्रौर कीमत बढ़ा कर हम लोगों को मुकाबला करना पड़ता है, चीजों की कीमत बढ़ती है। (समय की घंटी) यदि चीजों की कामत रक जाए... (व्यवधान)

Special

उपसभाध्यक्ष (डा॰ बापू कालदाते): राम अवधेश जी, जरा मेरी तरफ भी ध्यान दीजिएगा। बहुत समय हो गया है। कृपा करके समाप्त करिए।

श्री राम ग्रवधेश सिंह : ग्रभी तो मैंने तीन मिनट ही लिये हैं।

उपसभाध्यक्ष (डा० बापू कालदाते) : नहीं, नहीं, ज्यादा हो गये । मेरे ग्राने के बाद भी तीन मिनट हो चुके हैं । ग्रब समाप्त करिए।

श्री राम श्रवधेश सिंह: मैं केवल एक मिनट में ही अपने निवेदन के साथ अपनी बात समाप्त करता हूं, क्योंकि कोयले की कीमत अगर हम लोगों को बढ़ने से रोकना है, तो जिसको हम ब्लैक डायमंड कहते हैं, कोयला को, उसकी चोरी को आप रोक दोजिए, तो देश का और जनता का बहुत बड़ा हित होगा।

स्रापसे मुझको उम्मीद है, इसलिए मैं इस सवाल को उठा कर कह रहा हूं।

Discussions of Chief Minister of Tamil Nadu with LTTE Representatives

SHRI G. SWAMINATHAN (Tamil Nadu): Mr. Vice-Chairman, Sir, there is reliable information that the hon. Chief Minister of

Tamil Nadu is going to hold a discussion with the Adviser of the LTTE...(interruptions)...

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Let him speak.

SHRI T.R. BALU (Tamil Nadu): It is wrong. He should not waste the time of the House ... (Interruptions)...

SHRI SUBRAMANIAN SWA-MY (Uttar Pradesh): Chairman has permitted him to speak. He has a right to say.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Mr. Gopalsamy, please hear me.

SHRI V. GOPALSAMY (Tamil Nadu): He should not come and tell here.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The Chairman in his wisdom has allowed his special mention. So let him speak what he has to say. We may agree or we may not agree but please hear him because it has been allowed by the Chairman...(Interruptions)... You ask for another special mention. I have no objection.

SHRI T. R. BALU: He should not speak all these things here. He should not waste the time of the House. This is not the Tamil' Nadu Assembly.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Tomorrow you can ask for it. After all the Chairman has allowed him to speak.

SHRI G. SWAMINATHAN: Please allow me to speak...(Interruptions)...Sir, the Hindustan Times has reported on May 16, 1990 on the press conference held by the hon. Chief Minister of Tamil Nadu, wherein Mr. Karunanidhi addressing the press conference has said "I came to know that the LTTE political

Adviser Anton Balasingham plans to come here with a letter from the Tiger Supremo Velupillai bhakaran . . . (Interruptions) . . .

Special

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Please listen to him.

SHRI G. SWAMINATHAN: I am sorry for hurting his sentiments. I am only reading from the Hindustan Times newspaper . . . (Interruptions)...

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Not two Swamys together.

SHRI SUBRAMANIAN SWA-MY: Four Swamys are involved. (Interruptions)..you must exercise discipline in the House. He has a right to speak. The Chairman has given him permission to speak.

THE VICE-CHAIRMAN (DR. **BAPU** KALDATE): Why are you disturbing him?

SHRI **PASUMPON** THA. KIRUTTINAN (Tamil Nadu): He has a right to speak but not nonsense.

SHRI SUBRAMANIAN SWA-MY: He says that he should not speak nonsense.

Even you have got a fundamental right to speak nonsense.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I am protecting his right to speak.

SHRI V. GOPALSAMY: I would request him to quote the entire thing.

SHRI G. SWAMINATHAN: Sir, I have every regard for Prabhakaran. Sir, what has been stated is here and I am reading only from that portion.

not my own. The point is this, it has been reported in the press conference, the hon. Chief Minister of Tamil Nadu has stated that he came to know from the Sri Lanka Press and also Anton Balasingham has phoned him previously that he wants to hold talks with the hon. Chief Minister of Tamil Nadu.... regarding the matter connected with the LTTE. What we are confused in Tamil Nadu is this...(Interruptions)...

1.00 P.M.

V. SHRI GOPALASAMY: Sir, if he is honest, he should read the next four sentences also. (Interruptions). He should not quote only this much. He should quote entire thing. (Interruptions).

SHRI V. NARAYANASAMY (Pendicherry); Sir, I am on a point of order. (Interruptions).

VICE-CHAIRMAN (DR. THE KALDATE): Let him finish. (Interruptions). Let him first say what he has to say. (Interruption).

SHRI V. NARAYANASAMY: I am on a point of order, Sir.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): What is your point of order?

SHRI V. NARAYANASAMY: Sir, the hon. Member, Shri G. Swaminathan, was referring to some incident. (Interruptions).

SHRI V. GOPALSAMY: No incident. He should quote the entire thing. You allowed him to quote. (Interruptions).

SHRI V. NARAYANASAMY: Sir, they cannot dictate...(Interruptions).

SHRI V. GOPALSAMY: Sir. it has appeared in the press that

[Shri V. Gopalsamy]

the proper procedure should be observed and that he would have to consult the Central Government. Other than that, he did not get anything...(Interruptions). He said, that will be done through the proper channel. What is wrong in it? (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Please sit down. (Interruptions).

SHRI V. GOPALSAMY: You wanted to butcher them but you could not succeed (Interruptions)* (Interruptions)

SHRIMATI MARGARET AL-VA (Karnataka): Sir, I am on a point of order.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): What is your point of order?

SHRIMATI MARGARET AL-VA: Six, there has been a convention of Special Mention for a long time. The Chairman gives the permission after looking at the material presented. (Interruptions) I have not said that what the Member will say every time is acceptable or a greeable but it is not fair that...(Interruptions). If this precedent is set, there can be no Special Mention. I object to the statement that* It must be expunged from the record.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I will see the record.

SHRIMATI MARGARET ALVA: He said*,

I demand that it should be expunged from the records. (Interruptions).

SHRI SUBRAMANIAN SWA-MY: Sir, if this is happening in Rajya Sabha, what will be happening in Tamil Nadu Assembly? (Interruptions).

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THE VICE-CHAIRMAN (DR. BAPU KALDATE): I can imagine everything. (Interruptions). No, no, you cannot force anybody to speak what you want him to speak. Let him say what he has to because he is allowed.

SHRI V. GOPALSAMY: He should read in full.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): You may amend if you want while making your special mention again. You cannot now say what he should read. (Interruptions).

SHRI G. SWAMINATHAN: They wanted to know whether there is an authentication (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Mr. Swaminathan, you continue.

SHRI G. SWAMINATHAN: They wanted authentication. I read it as the hon. Chief Minister has said it. (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Mr. Swaminathan, please look at me and speak. No problem will be there. (Interruptions).

SHRI G. SWAMINATHAN: The Chief Minister of Tamil Nadu has referred the matter to the Government of India and wanted to know the reaction of the Government of India. I only wanted to know the reaction of the Government of India on this matter. That is what I wanted to know. Ultimately, that is the special mention. Why are you getting agitated? They have referred the matter to the Government of India. Sir, why I am taking up the matter is, it is about foreign relations. foreign affairs matter has to be taken up by the hon. Minister for foreign affairs. If he has asked or allowed or is going to allow the

hon. Chief Minister of Tamil Nadu . . (Interruptions). He has already discussed. (Interruptions).

SHRI V. GOPALSAMY: The Chief Minister of Tamil Nadu was entrusted with the job of holding talks with the LTTE (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Let him finish, please.

SHRI G. SWAMINATHAN: Though there has been a precedent, it is not following that that the hon. Chief Minister has now referred the matter to the Government of India. Previously, it was the period of de-induction of the IPKF when the Government of India wanted the Chief Minister to talk to these people. Now, after the de induction of the IPKF, what is the stand of the Government of India? Is the Government of India going to request the hon. Chief Minister of Tamil Nadu to have parleys and talks with the LTTE? That is exactly what I want to know. It is a serious position. confusion in the It is creating minds of people. That is my special mention.

SHRI SUBRAMANIAN SWA-MY (Uttar Pradesh): Sir, I want to say a word in association. (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): No more words, please. Enough. If you are associating...(Interruptions).

SHRI V. NARAYANASAMY: The Central Government should not allow Karunanidhi to...(Interruptions).

SHRI SUBRAMANIAN SWA-MY: After the Prime Minister has snubbed the Chief Minister of Ta nil Nadu over the IPKF issue... (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): No. No.

SHRI SUBRAMANIAN SWA-MY: There is all the more reason for caution in this matter. The Prime Minister has snubbed the Chief Minister of Tamil Nadu. (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): No. Enough. You say you associate. That is enough. Mr. Hanumanthappa.

SHRI SUBRAMANIAN SWA-MY: What is their stand on the IPKF? Let them say it now.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): This is not the time to discuss it. (Interruptions). Mr. Gopalsamy, we will discuss it after some time, not by special mentions. (Interruptions). Now, Mr. Hanumanthappa.

श्री श्रजीत जोगी (मध्य प्रदेश):
उपाध्यक्ष जी, श्रापको एक तथा नियम
बनाना पड़ेगा। इस हाउस में तीन स्वामी
है और तोनो हा बड़े प्रखर हैं। ऐसा कुछ
कर दीजाए कि एक समय में एक हो स्वामी
बोले तो ज्यादा श्रच्छा एहेगा।

उपसभाव्यक्ष, डा० बापू कालदाते : ये प्रखर हैं, ग्रापने ग्रच्छा कहा है।... (व्यवधान)...

श्री कमल मोरारका (राजस्थान) : इस हाउस में स्वामं। तीन हैं, जोगी तो एक है।...(व्यवधान)...

Situation arising out of Supreme Court decision on Cauvery Water dispute

SHRI H. HANUMANTHAP-PA (Karnataka): Mr. Vice-Chairman, Sir, with your permission, I want to raise an important issue. A serious situation is arising out of the Supreme Court judement on the Cauvery water dispute. Sir, the Constitutional provision is very clear in this respect. Article 262 reads:

"Adjudication of disputes relating to waters of inter-State rivers or river valleys—(1) Parliament may by law provide for the adjudication of any dispute or complaint with respect to the use, distribution or control of the waters of, or in, any inter-State river or river valley."